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HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 26TH AUGUST, 2016 AT 2.00 P.M.

I. **OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

- Dr. A.R. Kidwai, former Governor of Haryana. 1.
- 2. Shri Brij Mohan Singla, former Minister of Haryana.
- 3. Chaudhary Shakrulla Khan, former Minister of State
- 4. Shri Ram Prasad, former Deputy Minister of Harvana.
- 5. Dr. Malik Chand Gambhir, former Member of Haryana Legislative Assembly.
- 6. Shri Brij Anand, former Member of Haryana Legislative Assembly.
- 7. Shri Uday Singh Maan, former Member of Joint Punjab Legislative Council.
- 8. Freedom Fighters of Haryana.
- 9. Martyrs of Haryana.
- 10. Others

II. **QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER	to report the time table fixed by the Business Advisory Committee in regard to various business.	
(ii) A MEMBER OF THE COMMITTEE	to move that this House agrees with the recommendations contained in the First Report of	

the Business Advisory Committee.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Court Fees (Haryana Amendment) Ordinance, 2016. (Haryana Ordinance No. 4 of 2016)
2.	A MINISTER	to lay on the Table the Political & Parliamentary Affairs Department Notification No. S.O.11/H.A.9/1979/S.8/2016 dated 5 th May, 2016 regarding Amendment the Haryana Legislative Assembly (Facilities to Members) Rules, 1979, as required under provision in the Clause 8(3) of Haryana Legislative Assembly (Facilities to Members) Act, 1979.
3.	A MINISTER	to lay on the Table the Administrative Reforms Department Notification No.5/4/2008-1AR dated 18 th March, 2016 regarding Amendment in the Haryana Right to Information Act, 2005 and corrigendum of Hindi version dated 26 th July, 2016, as required under Section 29(2) of Right to Information Act, 2005.
4.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No. 7/ST-1/H.A.6/2003/S.60/2016 dated 11 th March, 2016 regarding Amendment in the Haryana Value Added Tax Act, 2003, as required under section 60(4) of the Haryana Value Added Tax Act, 2003.
5.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No. 15/ST-1/H.A.6/2003/S.60/2016 dated 25 th May, 2016 regarding Amendment in the Haryana Value Added Tax Act, 2003, as required under section 60(4) of the Haryana Value Added Tax Act, 2003.

6.	A MINISTER	to lay on the Table the 39 th Annual Report and Balance Sheet of
		Haryana Tourism Corporation Limited for the year ending 31 st
		March, 2013, as required under section 619-A (3) (B) of the
		Companies Act, 1956.
7.	A MINISTER	to lay on the Table the Audit Report of Haryana State Legal
		Services Authority for the year 2011-12, as required under section
		18 (6) of the Legal Services Authorities Act, 1987.
8.	A MINISTER	to lay on the Table the Audit Report of Haryana State Legal
		Services Authority for the year 2012-13, as required under section
		18 (6) of the Legal Services Authorities Act, 1987.
9.	A MINISTER	to lay on the Table the Audit Report of Haryana State Legal
		Services Authority for the year 2013-14, as required under section
		18 (6) of the Legal Services Authorities Act, 1987.
10.	A MINISTER	to lay on the Table the Audit Report of the Haryana State Co-
	2	operative Apex Bank Ltd. for the year 2012-13, as per provision of
		section 95 (11) of Haryana Cooperative Societies Act, 1984.
11.	A MINISTER	to lay on the Table the Audit Report of the Haryana State Co-
		operative Apex Bank Ltd. for the year 2013-14, as per provision of
		section 95 (11) of Haryana Cooperative Societies Act, 1984.
12.	A MINISTER	to lay on the Table the Audit Report of the Haryana State Co-
		operative Apex Bank Ltd. for the year 2014-15, as per provision of
		section 95 (11) of Haryana Cooperative Societies Act, 1984.
13.	A MINISTER	to lay on the Table the 41st Annual Report of the Haryana Seeds
		Development Corporation Limited for the year 2014-15, as per
		provision of section 619/A (3) of Companies Act, 1956.
14.	A MINISTER	to lay on the Table the Final and Action Taken Report regarding
		incidents of violence in Pataudi and any other areas of Gurgaon
		District (1984 Anti-Sikh Riots) submitted by Mr. Justice T.P.
		Garg. Commission of Inquiry by dated 30.04.2016, as per the
1.5	EDIANCE	provision of Section 3(4) of the Commission of Inquiry Act, 1952.
15.	FINANCE MINISTER	To lay on the Table the Annual Technical Inspection Report on
		Panchayati Raj Institutions & Urban Local Bodies for the year
		2014-15 of the Government of Haryana in pursuance of the
	L	provisions of Clause (2) of Article 151 of the Constitution of India.

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V. <u>RESOLUTION REGARDING RATIFICATION OF THE CONSTITUTION (ONE</u> <u>HUNDRED AND TWENTY-SECOND AMENDMENT)</u> BILL, 2014.

A MINISTER to move

"That this House ratifies the amendment to the Constitution of India falling within the purview of clauses (b) and (c) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-second Amendment) Bill, 2014, as passed by Both the Houses of Parliament".

VI. <u>PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)</u> <u>FOR THE YEAR 2016-2017 AND THE REPORT OF THE ESTIMATES</u> <u>COMMITTEE THEREON.</u>

(i) THE FINANCE MINISTER

to present the Supplementary Estimates (First Instalment) 2016-2017.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE

to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2016-2017.

VII. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2016-17.

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- 1. Discussion on the Estimates of expenditure charged on the revenue of the State.
- 2. Discussion and Voting on the Demands for Supplementary Grants.

DemandA MINISTERto move that a Supplementary sum not exceedingSupplementaryNo. 1₹ 10,00,000/- for revenue expenditure be granted to the
Governor to defray charges that will come in the courseSupplementary
Estimates
(First Instalment)
2016-2017of payment for the year ending 31st March, 2017 in
respect of Demand No. 1-Vidhan Sabha.Pages 1-3

DemandA MINISTERto move that a Supplementary sum not exceedingSuNo.2₹ 6.58,50,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2017
in respect of Demand No. 2-Governor and Council of
Ministers.Pa

Supplementary Estimates (First Instalment) 2016-2017

Pages 4-9

DemandA MINISTERto move that a Supplementary sum not exceedingSupplementaryNo. 3₹ 12,93,00,000/- for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2017Supplementary
Estimates
(First Instalment)
2016-2017n respect of Demand No. 3-General Administration.Pages 10-22

DemandA MINISTERto move that a Supplementary sum not exceedingSupplementaryNo. 4₹ 659,32,24,000/-
659,32,24,000/-
to the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2017
in respect of Demand No. 4-Revenue.Supplementary
Estimation
(First
Page)

DemandA MINISTERto move that a Supplementary sum not exceedingSuNo. 5₹ 12,50,00,000/-
12,50,00,000/-
for revenue expenditure be granted to
the Governor to defray charges that will come in the
course of payment for the year ending 31st March, 2017
in respect of Demand No. 5-Excise and Taxation.Pa

DemandA MINISTERto move that a Supplementary sum not exceedingSupplementaryNo. 6₹ 42.50,000/- for revenue expenditure be granted to the
Governor to defray charges that will come in the courseSupple
Estimation
(First
2016-2)of payment for the year ending 31st March, 2017 in
respect of Demand No. 6-Finance.Pages

Supplementary

Estimates (First Instalment) 2016-2017

Pages 23-30

Supplementary Estimates (First Instalment) 2016-2017

Pages 31-34

Supplementary Estimates (First Instalment) 2016-2017

Pages 35-37

Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding $\mathbf{\xi}$ <u>112,66,00,000</u> /- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of <u>Demand No. 8-Building and Roads.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 38-54
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding $₹_912,00,41,000/-$ for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of <u>Demand No. 9-Education</u> .	Supplementary Estimates (First Instalment) 2016-2017 Pages 55-59
Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding $\underbrace{50,00,00,000/}{}$ for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of <u>Demand No. 10- Technical Education</u> .	Supplementary Estimates (First Instalment) 2016-2017 Pages 60-63
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding $₹ 107,65,00,000/-$ for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of <u>Demand No. 11- Sports and Youth</u> <u>Welfare.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 64-68
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding $₹ 56,78,50,000/-$ for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of Demand No. 13- Health.	Supplementary Estimates (First Instalment) 2016-2017 Pages 69-72
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding $\underbrace{115,96,00,000/}_{\text{for revenue expenditure be granted}$ to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of <u>Demand No. 19- Welfare of SCs and</u> <u>BCs.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 73-76
Demand No.20	A MINISTER	to move that a supplementary sum not exceeding $\mathbf{R} 6.00.000$ /- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of Demand No. 20- Social Security and	Supplementary Estimates (First Instalment) 2016-2017 Pages 77-78

<u>Welfare</u>.

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Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding ₹ 20,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of Demand No. 21- Women and Child Development.	Supplementary Estimates (First Instalment) 2016-2017 Pages 79-80
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding $\underbrace{17,07,00,000}$ for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31^{st} March, 2017 in respect of <u>Demand No. 22- Welfare of Exservicemen.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 81-83
Demand No. 23	A MINISTER	to move that a supplementary sum not exceeding \gtrless <u>100,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 84-85
Demand No. 26	A MINISTER	to move that a Supplementary sum not exceeding $₹$ 5,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of Demand No. 26- Mines & Geology.	Supplementary Estimates (First Instalment) 2016-2017 Pages 86-87
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>476,67,19,000</u> /- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of <u>Demand No. 32- Rural and Community</u> <u>Development.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 88-95
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding $₹$ 45,00,000 /- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of Demand No. 33- Co-operation.	Supplementary Estimates (First Instalment) 2016-2017 Pages 96-97
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding \mathbb{R} <u>1,91,50,000</u> /- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2017 in respect of <u>Demand No. 34- Transport.</u>	Supplementary Estimates (First Instalment) 2016-2017 Pages 98-99

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Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary	
No. 35		₹ 5,27,25,000/- for capital expenditure be granted to	Estimates (First Instalment) 2016-2017	
		the Governor to defray charges that will come in the		
		course of payment for the year ending 31 st March, 2017	Pages 100-101	
		in respect of Demand No. 35- Tourism.	14600 100 101	
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary	
No. 36		₹ <u>54,12,58,000</u> /- for revenue expenditure be granted to	Estimates (First Instalment)	
		the Governor to defray charges that will come in the	2016-2017	
		course of payment for the year ending 31 st March, 2017	Pages 102-111	
		in respect of Demand No. 36- Home.		
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary	
No. 37		₹ $4,84,50,000$ /- for revenue expenditure be granted to	Estimates (First Instalment)	
		the Governor to defray charges that will come in the	2016-2017	
		course of payment for the year ending 31st March, 2017	Pages 112-116	
		in respect of Demand No. 37- Elections.	0	
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary	
No. 38		₹ <u>34,60,00,000</u> /- for capital expenditure be granted to	Estimates (First Instalment)	
		the Governor to defray charges that will come in the	2016-2017	
		course of payment for the year ending 31 st March, 2017	Pages 117-121	
		in respect of Demand No. 38- Public Health and		
		Water Supply.		
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary	
No. 42		₹ 8,58,10,000/- for revenue expenditure be granted to	Estimates (First Instalment)	
		the Governor to defray charges that will come in the	2016-2017	
		course of payment for the year ending 31 st March, 2017	Pages 122-129	
		in respect of Demand No. 42- Administration of		
		Justice.		
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary Estimates	
No. 43		₹ $7,35,40,000$ /- for revenue expenditure be granted to	(First Instalment)	
		the Governor to defray charges that will come in the	2016-2017	
		course of payment for the year ending 31 st March, 2017	Pages 130-133	
		in respect of Demand No. 43- Prisons.		
Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary Estimates	
No.45		₹ $214,49,35,759$ /- for capital expenditure be granted to	(First Instalment)	
		the Governor to defray charges that will come in the	2016-2017	
		course of payment for the year ending 31 st March, 2017	Pages 134-135	
		in respect of Demand No. 45-Loans and Advances by		
		State Government.		

CHANDIGARH: THE 25TH AUGUST, 2016.